

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 180/MP/2025

Subject : Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.

Petitioner : Mumbai Urja Marg Limited (MUMML).

Respondent : Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Ors.

Petition No. 261/MP/2025

Subject : Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 7.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long- Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.

Petitioner : Mumbai Urja Marg Limited (MUMML).

Respondent : Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Ors.

Date of Hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, MUMML
Shri Arijeet Shukla, Advocate, MUMML
Shri Sivanandhi Lahiri, Advocate, MUMML
Ms. Suparna Srivastava, Advocate, MUMML



Ms. Arshiya Sharma, Advocate, MUML
Ms. Sunidhi Singh, Advocate, MUML
Shri Deep Rao Palepu, Advocate, MUML
Shri Arjun Agarwal, Advocate, MUML
Shri Parth Parikh, Advocate, MUML
Shri Shashwat Kumar, Advocate, MSEDCL
Shri Rahul Chouhan, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Choudhary, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Ms. Mahima Singh, Advocate, CSPDCL
Shri Alok Shankar, Advocate, MPPMCL
Shri Anand K Ganesan, Advocate, GUVNL
Shri Robin Singh, Advocate, GUVNL
Ms. Ritu Apurva, Advocate, DNH
Ms. Pragya Pushkar, Advocate, DNH
Shri Swapnil Verma, CTUIL
Shri Ranjeet S Rajput, CTUIL

Record of Proceedings

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsels for the Respondents made detailed submissions and concluded their respective arguments in Petition No. 261/MP/2025.

2. Based on their request, the Commission further permitted the Petitioner to file their written submissions along with a copy of the RfP document within two weeks with a copy to the Respondents, who may file their written submissions, if any, within a week thereafter. Subject to this, Petition No. 261/MP/2025 was reserved for order.

3. The Petition No. 180/MP/2025 will be listed for the hearing on **26.2.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)